

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.318/07

Tuesday this the 12th day of June 2007

C O R A M :

HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

1. P.Mohammed Koya,
S/o.P.V.Kunhi Koya,
Upper Division Clerk,
Electrical Sub-Division, Kavaratti,
Union Territory of Lakshadweep.
Permanent address : Pallath House,
Kalpeni Island, Union Territory of Lakshadweep.
2. K.K.Mohammed Ashraf,
S/o.Mohammed Koya,
Upper Division Clerk,
Public Works Department, Circle Office,
Kavaratti, Union Territory of Lakshadweep.
Permanent address : Kunnamkulam House,
Kalpeni Island, Union Territory of Lakshadweep.
3. P.P.Mohammed Koya,
S/o.M.K.Syed Mohammed Koya,
Lower Division Clerk, Electrical Divisional Office,
Kavaratti, Union Territory of Lakshadweep.
Residing at Quarters No.EQ-1,
Near Electrical Division Office,
Kavaratti, Union Territory of Lakshadweep.
4. A.I.Mohammed Kasim,
S/o.A.B.Kunhikoya Thangal,
Statistical Assistant, Electrical Divisional Office,
Kavaratti, Union Territory of Lakshadweep.
Permanent address : Aliyathammada Iyashapura,
Androth Island, Union Territory of Lakshadweep.

...Applicants

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. The Chairman,
Local Accommodation Board,
Union Territory of Lakshadweep, Kavaratti.



3. Member Secretary,
Local Accommodation Board,
Union Territory of Lakshadweep, Kavaratti.
4. The Chairman,
Central Accommodation Board,
Union Territory of Lakshadweep, Kavaratti.
5. Shri.P.I.Mohamed Koya,
Peon, Secretariat,
Union Territory of Lakshadweep, Kavaratti.
6. Shri.P.P.Kunhiseethi,
Upper Division Clerk,
Education Directorate,
Union Territory of Lakshadweep, Kavaratti.
7. Shri.P.C.Pookunhi,
Health Inspector (IG Hospital),
Union Territory of Lakshadweep, Kavaratti.
8. Shri.C.G.Mohammed Rafeek,
Employment Exchange,
Union Territory of Lakshadweep, Kavaratti.

...Respondents

(By Advocate Mr.Shafik.M.A. [R1-4])

This application having been heard on 12th June 2007 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

The applicants have filed the present case impugning the allotment order dated 20.4.2007 issued by the respondents on the ground that their juniors have been allotted accommodation overlooking their rightful claim. After hearing the counsel for the parties, notice was issued to the respondents on 22.5.2007. Thereafter, the case was adjourned on 25.5.2007 and 28.5.2007. On instructions from the respondents, counsel for the respondents submitted that the impugned order dated 20.4.2007 has since been cancelled vide order bearing F.No.2/01/2007-SE-790 dated 26.5.2007. The said order of cancellation is impugned in another

✓OA 369/07, filed by the affected persons, in which notice has already

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been issued to the respondents. Since the impugned order has already been cancelled by the respondents, nothing survives in the O.A. The O.A is, therefore, dismissed as infructuous.

(Dated the 12th day of June 2007)



GEORGE PARACKEN
JUDICIAL MEMBER

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